



2026:AHC:169634

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8192 of 2026**

Khurshid Ali

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjeev Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard learned counsel for the applicant, learned A.G.A for the State and perused the record.
2. The present application has been filed on behalf of the applicant in Case Crime No.0791 of 2025, under Sections 331(5), 64 B.N.S., Police Station Gulriha, District Gorakhpur, with a prayer to grant him anticipatory bail.
3. Learned counsel for the applicant submits that the applicant is absolutely innocent and has been falsely implicated in the present case. He has nothing to do with the alleged offence; in spite of that, the police are trying to arrest the applicant. It is further contended that the alleged incident is said to have taken place on 18.08.2025, whereas the FIR was lodged after four days on 22.08.2025 under Section 331(5) BNS. The delay in lodging the FIR has not been satisfactorily explained by the informant. It is alleged in the FIR dated 22.08.2025 that the applicant entered her room and extended a threat to her. No allegation of rape has been levelled against the applicant in the FIR. When the statement of the victim under Section 180 BNSS was recorded, she completely changed her earlier version and alleged that forcible rape was committed upon her by the applicant. The same version was reiterated by the victim in her statement recorded under Section 183 BNSS. It is further contended that the victim improved upon her earlier story, and the allegation of rape was levelled for the first time when her statement was recorded under Section 180 BNSS. The victim is not a trustworthy witness, and the story adduced

by her in her statements under Sections 180 and 183 BNSS is not worthy of credence. The arrest of the applicant was stayed by the Division Bench of this Court vide order dated 26.09.2025 passed in Criminal Misc. Writ Petition No. 21459 of 2025. He cooperated in the investigation. Now, the charge-sheet has been submitted and the investigation is complete. Therefore, there is no requirement of custodial interrogation of the applicant. The applicant has no criminal history to his credit. Learned counsel for the applicant lastly contended that the applicant undertakes to cooperate during trial and shall appear as and when required by the court concerned. It has also been stated that, in case the applicant is granted anticipatory bail, he shall not misuse the liberty of bail, shall cooperate with the trial, and shall abide by all the conditions that may be imposed by the court.

4. On the other hand, learned A.G.A. has opposed the application for anticipatory bail, however, he does not dispute the factual aspect.

5. I have heard rival submissions of the learned counsel for the parties and perused the records.

6. The chargesheet has already been submitted in this case and there is no allegation against the applicant that he did not cooperate with the investigation. There is no requirement of custodial interrogation of the applicant.

7. In **Aman Preet Singh v. CBI, (2022) 13 SCC 764**, the Hon'ble Apex Court has held that :

"11. A reading of the aforesaid shows that it is the guiding principle for a Magistrate while exercising powers under Section 170CrPC which had been set out. The Magistrate or the Court empowered to take cognizance or try the accused has to accept the charge-sheet forthwith and proceed in accordance with the procedure laid down under Section 173CrPC. It has been rightly observed that in such a case the Magistrate or the Court is required to invariably issue a process of summons and not warrant of arrest. In case he seeks to exercise the discretion of issuing warrants of arrest, he is required to record the reasons as contemplated under Section 87 Cr.P.C that the accused has either been absconding or shall

not obey the summons or has refused to appear despite proof of due service of summons upon him. In fact the observations in sub-para (iii) above by the High Court are in the nature of caution.

12. Insofar as the present case is concerned and the general principles under Section 170Cr.P.C, the most apposite observations are in sub-para (v) of the High Court judgment in the context of an accused in a non-bailable offence whose custody was not required during the period of investigation. In such a scenario, it is appropriate that the accused is released on bail as the circumstances of his having not been arrested during investigation or not being produced in custody are itself sufficient to entitle him to be released on bail. The rationale has been succinctly set out that if a person has been enlarged and free for many years and has not even been arrested during investigation, to suddenly direct his arrest and to be incarcerated merely because charge-sheet has been filed would be contrary to the governing principles for grant of bail. We could not agree more with this."

8. Hence, considering the settled principles of law regarding anticipatory bail, submissions of the learned counsel for the parties, nature of accusation, role of applicant and all attending facts and circumstances of the case, without expressing any opinion of the merits of the case, in my view, it is a fit case for anticipatory bail to the applicant till conclusion of trial in the matter.

9. Accordingly, the anticipatory bail application is **allowed** with following directions:-

(i) In the event of arrest of the applicant- **Khurshid Ali**, involved in the aforesaid case, he shall be released on anticipatory bail till the conclusion of trial, on his furnishing a personal bond of Rs.50,000/- with two sureties each of the like amount to the satisfaction of the court concerned.

(ii) The applicant shall co-operate during trial and shall report to the court concerned as and when required for the purpose of fair trial.

(iii) The applicant shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to

dissuade him from disclosing such facts to the Court; and

(iv) The applicant shall not leave India without the previous permission of the Court.

10. In default or misuse of any of the conditions, the Public Prosecutor/ Investigating Officer/ first informant-complainant is at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant, before the concerned court.

(Vivek Kumar Singh,J.)

August 12, 2026

Radhika